

**IN THE HIGH COURT OF GUJARAT AT AHMEDABAD****R/SPECIAL CIVIL APPLICATION NO. 2569 of 2024**

PRANSHUL TARABHAI PANT THROUGH FATHER TARABHAI
CHANDRABHAI PANT

Versus

CENTRAL BOARD OF SECONDARY EDUCATION (CBSE) & ORS.

Appearance:

HIMANSHI R BALODI(8919) for the Petitioner(s) No. 1

MR SANDIP H MUNJYASARA(10781) for the Petitioner(s) No. 1
for the Respondent(s) No. 3

MR KV SHELAT(834) for the Respondent(s) No. 1,3

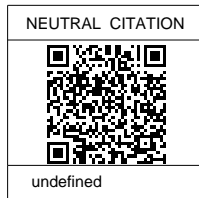
NOTICE SERVED BY DS for the Respondent(s) No. 2

CORAM: HONOURABLE MR. JUSTICE DEVAN M. DESAI

Date : 15/05/2024

ORAL ORDER

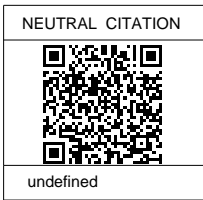
1. Heard learned advocates for the respective parties.
2. It is the contention of the learned advocate for the petitioner that the result of the petitioner for standard 10th has been declared on 13.05.2024 and pursuant to the previous order passed by this Court on 14.02.2024, the result of the petitioner was directed to be kept in a sealed cover which was to be opened after this Court passes the order. Learned advocate for the petitioner has further submitted that the respondent No.1 may be directed to open the sealed cover even in the absence of the petitioner and may declare the result of the petitioner as soon



as possible so that the future course of action can be decided by the petitioner.

3. *Per contra*, learned advocate Mr. K.V. Shelat for the respondent No.1 submits that the result of the petitioner has been declared on 13.05.2024 and as per the direction of this Court, the result of the petitioner has been kept in a sealed cover. It is further submitted that though the petitioner was not entitled to appear in the exam, however, the respondent No.1 permitted the petitioner to appear in the exam as per the order of this Court. It is further submitted that once the result of the petitioner is declared before this Court, the petitioner might claim equity upon that ground.

4. Be that as it may be, without entering into the merits of the case and the contentions of the respective parties, the respondent No.1 is hereby directed to open the sealed cover and declare the result of the petitioner on 21.05.2024 before this Court by way of an affidavit.



5. It is made clear that upon declaration of the result, the petitioner shall not claim any equity by claiming eligibility of getting admission in the standard 11th on the ground of clearance of the standard 10th result as the contentions of both the parties are addressed on merits.

6. It is further made clear that this Court has not gone into the merits and demerits of the case while passing this order. All the rights and contentions of the respective parties are kept open.

Stand over to 21.05.2024. *Direct Service Today* is permitted through *Speed Post* as well as through *E-mail*.

RINKU MALI

(D. M. DESAI,J)